

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.94/(MAH)/2014
CA Nos. 122/2016 & 123/2016

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2017

NAME OF THE PARTIES: Mr. Purshotam V. Raheja & Ors

V/s.

M/s. Ottokar Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

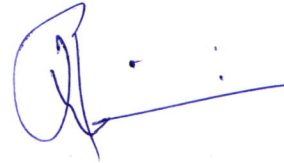
S. No. NAME DESIGNATION SIGNATURE

1) Sharan Jagtani
Aditya Pimple
S. Deshpande
i/b Desai & Dwanji
for Respondents

Advocates



1) Mr. Arif Brokmal
vs Ranjit & w.
a/w Mr. Ashish Kanat,
Mr. Kunal Mehta &
Mr. Ranjit Advocates
for the petitioners



Contd. on p-2/-

COMMON ORDER.

CA Nos. 114/2016 & 115/2016 in CP.No.88/397-398/CLB/MB/MAH/2014
CA Nos. 116/2016 & 117/2016 in CP.No.91/397-398/CLB/MB/MAH/2014
CA Nos. 118/2016 & 119/2016 in CP.No.92/397-398/CLB/MB/MAH/2014
CA Nos. 120/2016 & 121/2016 in CP.No.93/397-398/CLB/MB/MAH/2014
CA Nos. 122/2016 & 123/2016 in CP.No.94/397-398/CLB/MB/MAH/2014
CA Nos. 124/2016 & 125/2016 in CP.No.95/397-398/CLB/MB/MAH/2014
CA Nos. 126/2016 & 127/2016 in CP.No.96/397-398/CLB/MB/MAH/2014
CA Nos. 128/2016 & 129/2016 in CP.No.97/397-398/CLB/MB/MAH/2014
CA Nos. 130/2016 & 131/2016 in CP.No.98/397-398/CLB/MB/MAH/2014

1. Learned Representative of both the sides are present.
2. From the side of the Petitioners the argument could not be completed.
3. The Petitioners' arguments shall continue and thereafter the arguments of Respondents will be heard.
4. The matter is put up for final hearing on **9-06-2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **28.04.2017**